

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

CP (IB) No.225/Chd/Hry/2021

IN THE MATTER OF:

IDBI Bank Ltd.

...

Petitioner

Versus

Vikram Bhawanishankar Sharma

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 23.07.2024

CORAM:

**SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner/RP : Mr. Dharam Paul Garg, Advocate with Mr.
Ashish Narayan, Advocate

ORDER

Valid AFA has been filed by the RP vide diary No.01037/8 dated 07.06.2024. The same is taken on record.

It is stated by learned counsel for the petitioner as well as the Resolution Professional that in the resolution plan which is pending for consideration before this Bench in which the personal guarantor is exonerated from the liability, if any, is listed for 16.08.2024. It is pointed out by learned counsel that on 16.08.2024 there is a holiday, therefore, the present petition as well as Phoneix Arc Pvt matter may now be fixed for 22.08.2024. The request is considered. Let the matter be listed on 22.08.2024

**Sd/-
(ASHISH VERMA)
HON'BLE MEMBER (T)**

**Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**